NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 174/2017 IN CP (IB) NO. 61/Chd/Hry/2017 (Decided matter)

Under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016

In the matter of:

M.S. Motors ... Operational Creditor/Petitioner

Vs.

Preet Tractors Private Limited

...Corporate Debtor/ Respondent

Present: Mr. Atul V. Sood, Mr. Vikas Garg and Mr. Baksh

Mohindra, Advocates for applicant – Gurpreet Singh. Mr. Yash Pal Gupta, Advocate for respondent No. 2

(Operational Creditor).

Mr. Ajit Kumar, Interim Resolution Professional in person. Mr. Rishi Anand Yadav, Chief Manager for Canara Bank,

respondent No. 3.

CA No. 174/2017

Interim report dated 10.11.2017 has been filed by the Interim Resolution Professional. He seeks one week's time to file his further report. The matter is adjourned to 21.11.2017. Resolution Professional shall also appear on the next date.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 15, 2017.